

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 18/MP/2017
Alongwith I.A. No. 6/2017**

Subject : Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of Power Purchase Agreement dated 13.6.2013 executed between the petitioner and the respondents.

Petitioner : Bharat Aluminium Company Limited (BALCO).

Respondents : Kerala State Electricity Board and Others

Date of hearing : 29.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Hemant Singh, Advocate, BALCO
Shri Nimesh Jha, Advocate, BALCO
Shri P.V. Dinesh, Advocate, KSEB
Shri Rajendra Beniwal, Advocate, KSEB
Shri Sanjay Kumar, PTC
Shri M.G. Ramachandran, Advocate, Prayas
Ms. Ranjitha Ramachandran, Advocate, Prayas
Ms. Anushree Bardhan, Advocate, Prayas

Record of Proceedings

Learned counsel for the petitioner requested for a weeks' time to file the information sought by the Commission in para 4 of the RoP for the hearing dated 27.7.2017. Learned counsel further submitted that the petitioner has filed the rejoinder to the reply filed by KSEB.

2. Learned counsel for Prayas requested for time to file its submissions and to list the present petition for hearing on 14.9.2017 alongwith Petition No. 126/MP/2016 filed by BALCO. Request was allowed by the Commission.

3. In response to the Commission's specific query, whether the PPA with KSEB has been extended, learned counsel for the petitioner submitted that he will file an affidavit in this regard.

4. The Commission directed the respondents and Prayas to file their submissions on affidavit, by 5.9.2017, with an advance copy to the petitioner, who may file its rejoinder, if any, by 12.9.2017. The Commission directed the petitioner to file on affidavit, by 5.9.2017, the information sought in para 4 of the RoP for hearing dated 27.7.2017. The Commission directed the parties that due date of filing the replies, rejoinder and information should be strictly complied with. No extension shall be granted on that account.

5. The petition and IA shall be listed for hearing on 14.9.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**